

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Customs Appeal No.76074 of 2016
Customs Appeal No.76075 of 2016
Customs Appeal No.76076 of 2016

(Arising out of Order-in-Original No.Kol/Cus/Principal Commr.//Airport & ACC/03/2016 dated 22.02.2016 passed by Pr.Commissioner (Appeals) of Customs (Airport & Air Cargo Complex), Kolkata

Commissioner of Customs (Admn.), Kolkata
15/1, Strand Road, Kolkata-700001

Appellant

VERSUS

Shri Saiyadu Bava

No.305, Lingi Chetty Street, Mannady, Chennai-600001

Shri Jawhar Sitheek

15/1, Strand Road, Kolkata-700001

Shri Abhas Sultan

No.355,6th Street, Sivagami Ammaiyyar Colony, Vysarpadi, Chennai-600039

Respondent

APPEARANCE :

Shri S.Chakraborty, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75738-75740/2023

DATE OF HEARING : 16 .06.2023

DATE OF DECISION : 16 .06.2023

Per Ashok Jindal :

In terms of litigation policy vide Board's Instruction being F.No.390/Misc./163/2010-JC dated 17.12.2015, the appeals are dismissed as the total revenue involved is less than Rs.10,00,000/- (Ten Lakhs only).

(Pronounced in the open court)

Sd/-

(Ashok Jindal)
Member (Judicial)

Sd/-

(K.Anpazhakan)
Member (Technical)